

Removal of historical monuments from the list of heritage sites

992. DR. PRADEEP KUMAR BALMUCHU: Will be Minister of CULTURE be pleased to state:

(a) whether it is a fact that Government has taken a decision to remove some of the historical monuments/sites from the list of national heritages;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is also a fact that the famous Taj Mahal has also been removed from national heritages list, the reasons therefor;

(d) whether Government has received any representations requesting for not removing the Taj Mahal from historical monuments list, if so, the details thereof; and

(e) the stand of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir.

(b) Question does not arise.

(c) and (d) No, Sir.

(e) Question does not arise.

Review of implementation of AP reorganisation Act

993. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a periodical review of implementation of Andhra Pradesh Reorganisation Act, 2014 is being done by Government;

(b) how many reviews have been carried out so far;

(c) what is the present status of implementation of the Act; and

(d) whether there are any issue pending redressal between both the successor States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Andhra Pradesh Reorganisation Act, 2014 (APR Act) contains many provisions for overall development of the successor States of Andhra Pradesh and Telangana. Various Ministries are implementing these provisions. So far different Ministries have released a total amount of ₹ 12191.78